

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 3**  
**IB-217/2020**

**IN THE MATTER OF:**  
**Ajaya Kumar Sharma**

... **Applicant/Petitioner**

**Versus**

**M/s. Parsvnath Developers Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 23.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : None

**For the Respondent** : None

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

There is no appearance on behalf of either of the parties, despite repeated calls. In the interest of justice, issue notice of default to the Petitioner/Applicant returnable on 23.08.2024. The Registry/Court Officer would serve notice upon the Petitioner/Applicant through all modes viz. registered post, speed post, courier service and E-mail.

List the matter on 23.08.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**